

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MPL AUTOMOBILES AGENCY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MPL AUTOMOBILES AGENCY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/08/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34103TN2003PTC051429
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office : F1, Abul Regency, 1st Floor, No.6, South Mada Street, Srinagar Colony, Saidapet, Chennai - 600015
6.	Insolvency commencement date in respect of corporate debtor	24.10.2019 (copy of order received via email on 25.10.2019)
7.	Estimated date of closure of insolvency resolution process	21.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Usha Balasubramanian Registration no. IBBI/IPA-002/IP-N00180/2017-18/10451
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 6B, 1 st Floor, Pushpavanam Apartment, No. 43/18, 3 rd Main Road, Gandhi Nagar, Adyar, Chennai- 600020 Email: ubaindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 6B, 1 st Floor, Pushpavanam Apartment, No. 43/18, 3 rd Main Road, Gandhi Nagar, Adyar, Chennai- 600020 Email: ip.mplauto@gmail.com
11.	Last date for submission of claims	08.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MPL Automobiles Agency Private Limited** on **24.10.2019**.

The creditors of **MPL Automobiles Agency Private Limited**, are hereby called upon to submit their claims with proof on or before **08.11.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name : Usha Balasubramanian
Interim Resolution Professional in the matter of
MPL Automobiles Agency Private Limited
Registration no. IBBI/IPA-002/IP-N00180/2017-18/10451

Date : 27.10.2019
Place : Chennai

